

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1987/2018

New Delhi this the 21st day of May, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Jagdish Prasad Meena
Aged 53 years
S/o Shri Shrawan Ram Meena
Ex. Head Constable, No.73/PCR (PIS No.28884408)
Delhi Police
R/o Village Patan Ka Was, Post Patan
Rajgarh, Distt. Alwar (Raj.) ... Applicant
(By Advocate:Shri Yogesh Sharma)

VERSUS

1. Govt. of NCT of Delhi through
The Chief Secretary
Delhi Secretariate, Near ITO New Delhi.
2. The Commissioner of Police
Delhi Police, Delhi Police Head Quarters
I.P. Estate, New Delhi.
3. The Addl. Dy. Commissioner of Police (GA)
Police Control Room, Delhi
Police Head Quarters, IP Estate, New Delhi. ... Respondents

O R D E R (Oral)

At the outset, learned counsel for the applicant, Shri Yogesh Sharma submitted that the applicant will be satisfied, if his representation dated 27.03.2018 (Annexure A/1) is decided by the respondents in a time bound manner.

2. In view of the above submission made before us by the learned counsel for the applicant, without going into the merits of the case, the respondents are directed to decide the representation of the applicant dated 27.03.2018 by way of passing a speaking and reasoned order in a span of three months from the date of receipt of a certified copy of this order, as per law. The OA is, accordingly, disposed of at the admission stage.

**(Praveen Mahajan)
Member (A)**